

Affidavit to be furnished by the candidate along with Nomination Paper Before the Returning Officer For election to BIHAR LEGISLATIVE ASSEMBLY (Name of the House) From 75, SAHARSA CONSTITUENCY (Name of the Constituency)

- I, ALOK RANJAN ,Son/daughter/wife of LATE PRAMOD KUMAR JHA, Aged 39 years, resident of KAHARA,POLICE STATION —SAHARSA,DIST-SAHARSA(BIHAR). (Mention full Postal address), a Candidate at the above Election, do hereby solemnly affirm and state on oath as under:(Strike out whichever is not applicable):-
- (1) I am a Candidate set up by BHARTIYA JANTA PARTY, (Name of the Political party).
- (2) Details of PAN and status of filing of Income tax return:

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which last Income-tax return has been filed	Total income shown in income- Tax Return (in Rupees)
1.	Self	AHLPR4850R	2013-14	Rs.866757.00
2.	Spouse-	AHUPJ5372P	2013-14	Rs.200621.00
3.	Dependent 1	NIL		
4.	Dependent 2	NIL		
5.	Dependent 3	NIL*		

(3) The following case(s) is/are pending against me in which cognizance has been taken by the court:-

Si. No.	Office	Description
(a)	The details of case where the court has taken cognizance, Sections of the Act and description of the office for which cognizance taken:	NO
(b)	Name of the court, Case No. and Date of order taking cognizance:	NO
(c)	Details of Appeal (s)/ Application (s) for revision (if any) filed against the above order(s):	NO

4. Cases in which I have been convicted by a court of law (other those referred to in form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	NO
(b)	Name of the Court(s).Case No. and Date (s) of order(s).	NO
(c)	Punishment imposed:	NO

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself my spouse and all dependents:

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A Details of movable assets:

Note:-

- 1. Assets in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
- Value of Bonds/ Share/ Debentures as per the current market value in Stock Exchange in respect of fisted companies and as per books in case of non-listed companies should be given.
- 4. Dependent', here means a person, substantially dependent on the income of the candidate.
- 5. Details including amount is to be given separately in respect of each investment)

Sì. No.	Description	Self		Spouse	Dependent-	Depend ent-2	De e
(i)	Cash in hand	23056.00		170624.50	NIL	NIL	NIL
(ii)	Details of Deposits in	SBI M.Br 11098197387	13771.35	Bank of India- A/C No14572-	NIL	NIL	NIL
	Bank accounts (FDRs, Term	SBI Bz.Br 11024133964	2401.00	Rs.432095.00 SBI A/C No621		i is	
	Deposits and all other types of	BOLSHR 10506	170111.00	- 242088.00 Axis Bank A/C -			
	Deposits including saving	CBLSHR 154774599	21700.00	19447.00			
	accounts) Deposits with	SBI,PTN 10238616935	14554.30	FD With SBI -			
	Financial Institutions,	SBI Vidhan Sabha 20015881006	527735.64	0 - 10 - 10 - 10 - 10 - 10 - 10 - 10 -	_		
	Non Banking Financial Companies and	SBI BZR Br 31450445606	25439.00				
	Cooperative societies and the amount in each such deposit	SBI R.D 31882995625 Fixed Deposit 11024191382 31823198744	320000.00 35172.00 154018.00			200	
(iii)	Details of investment in Bonds, Debentures/sha	NIL		NIL	NIL	NIL	NII
	res and units in companies/Mut ual funds and others and the amount.		,				
(iv)	Details of investment in NSS, postal Saving, insurance Policies and	529284335 227 521149497 189	171000.00 ount 247.00 331.00 12.00	POLICY NO AMT 529303210 - 106414.00	Policy No 522859652 Amount- Rs.58393/- Policy No.	Policy No 5292843 37 Amount. 34122/-	

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	investment in any Financial				Policy No. 5293039	
-	Instrument in Post office or Insurance Company and the amount	*			78 Amt Rs38930	
v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	Rs18784.00	Rs.1227310.00	NIL.	NIL	NIL
(vi)	Motor Vehicles/ Aircrafts/Yacht/ Ships (details of Make, Registration No. etc, Year of Purchase and amount)	1)Tavera Neo 03 (Chevrolet) Reg.NoBR19F-4065,YEAR- 2013.Amount-Rs.1002837/- 2)Delivery Van(Piagio) Reg.NoBR 19A-8635,Year-2005 Amount-Rs.134685/- 3)Scorpio(Mahindra & Mahindra) Reg.NoBR 19D 1131 Amount-Rs.1012530/-	NIL	NIL	NIL	NIL
(vii)	Jewelry, bullion and valuable thing(give details of weight and value)	Ring(Gold30gm) Approx Value-Rs.90000/-	Gold Ornaments (Ring,Chain & Others)Wt250gm Value-750000/- Silver Ornaments (Locket,Payal,etc.) Wt.350gm(Approx.) Value-Rs210000/-	NIL	NIL	NIL
(viii)	Any other assets such as value of Claims/ interest	Huusehold Goods,Furniture,Electrical &Electronic Goods approxiamately- Rs.247600.000 Stock in Business – Rs. 453166.00 Asset in Business – 2074491.00	Householdhold goods, Furniture and other assts Approx. Value- Rs. 238500/- Stock in Business – Rs. 1964844.26 Asset in Business – 298000.00	NIL	NIL	NIL
(ix)	Cross Total	Rs.6,766,041.29	Rs.5,895,924.76	Rs.58393.00	Rs.7305 2.00	NII

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3.Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also to be indicated

2. Each land or building or apartment should mentioned separately in this format)

S.I No.	Description	Self	Spouse	Depend ent-1	Depend ent-2	Deper ent-3
ii)	Land Location(s) Survey number(s)	1)Saharsa Dist,Saharsa Anchal,Under –Mauza- Kahara,Khata- 501,486,365,423,363,419,500,379, 403. Khesra- 2699,2630,2692,2694,2695,2696, 2700,2684,2685,2686,2631,2693, 2687,2705 Under Mauza Dighia Khata-109,91 Khesra- 1214,1215,1216,12181219,1217	NIL	NIL	NIL	NIL
	Area (Total measurement in acres)	3.5 Acre	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	YES	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL.
	Approximate Current market value	APPROX Rs.3307500.00	NIL	NIL	NIL	NIL
(ii)	Non Agricultural	SAHARSA DIST. Under Kahara Anchal	NIL	NIL	MIL	1933

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4	Land Location(s) Survey	Mauza-Saharsa Khata-699,702,701,696 Khasra-392,395,396,390,393				
	number(s) Area (Total Measurement in sq. ft.)	5 Kattha,6Dhur	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	YES	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	Approx. Rs.7938000.00	NIL	NIL	NIL	NIL
i) -	Commercial Buildings (including apartments) – Locations(s) – Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL

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	Cost of	NIL	NIL	NIL	NIL	NIL
	Property (in case of purchase) at the time of purchase					
		NIL:	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL -	NIL	NIL	NIL	NIL
iv)	Residential Building (Including apartments,) Survey number(s)	BHARTI NAGAR, WARD-26, SAHARSA	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	2400 Sq. Feet	NIL	NIL	NIL	NIL
	Whether Inherited property (Yes or No)	Yes	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	la de la companya de	NIL	NIL	NIL	NIL

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	Approximate Current market value	Approx Rs.771750.00	NIL	NIL	NIL	NIL
(v)	Others (such as interest in property)	NIL	NIL	NIL	NIL	NIL
(vi)	Total of Current Market value of (i) to(v) above	Approx Rs.12,017,250.00	NIL	NIL	NIL	NIL

(6) I give herein below the details of liabilities/ dues to public financial institutions & government: (Note: Please give separate details of name of Bank, institution, entity or individual & amount for each item)

S.I No	Description	Self		Spouse (s)	Depen dent-1	Depen dent-2	Depe
(8)	Loan or dues to Bank/ Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	SBI.Bazar Br.CC Vidhan sabha loan SBI Tabera Lone	191117 233000 765000	NIL	NIL	NIL	NIL
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	Individual Loan	368000	1705000.00	NIL	NIL	NIL
	Any other liability	Rs.364781.09		Rs. 1739173.13	NIL	NIL	NIL
	Grand total of liabilities	Rs.1,921,898.09		Rs. 3,444,173.13			
(ii)	Government Dues: Dues to departments dealing with government accommodation	NIL		NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of electricity	NIL		NIL	NIL	NIL	NIL
	Dues to	NIL		NIL	NIL	NIL	NIL

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departments dealing with supply of telephone/ mobiles					
Dues to departments dealing with government transport (including aircrafts and	NIL	NIL .	NIL	NIL	NIL
helicopters) Income Tax Dues	NIL	NIL	NIL	NIL	NIL
Wealth Tax Dues	NIL	NIL	NIL	NIL	NH
Service Tax Dues	NiL	NIL	NIL	NIL	NII
Municipal/ Property Tax Dues	NIL .	NIL	NIL	NIL.	NII
Sales Tax Dues	NIL	NIL	NIL	NIL	NII
Any other dues	NIL	NIL	NIL	NIL	NII
Grand total of all Govt. dues	NIL -	NIL	NIL	NIL	NI

(7) Details of Profession or occupation:

- a. Self BUSINESS.
- a. Spouse BUSINESS.

(8) My educational qualification is as under: Ph.D.(8,N.M.University,Madhipura),Year-2007

(Give details of highest School / University education with full form of the certificate / diploma/degree course) (Name of the School /College/ University & the year in which the course was completed.)

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(9). ABSTRACT OF THE DETAILS GIVEN IN (I) TO (8) ABOVE:

1	Nar	me of the candidate	SHREE A	LOK RANJAN.						
Ğ	The state of the s			narti Nagar, Ward-26, Saharsa (Bihar) PIN-852201						
3	1 2 3 3 3 3	nber & Name of the stituency & State	75,SAHARSA	75,SAHARSA CONSTITUENCY,BIHAR						
4	Nan	ne of the political party th set up the candidate erwise write Independer	*D100000001000000	BHARTIYA JANTA PARTY						
	than	lumber of cases in which viction order passed (oth a those referred to in m26)	1.000							
	(b) Total number of pending cases wher the court (s) have taken cognizance									
5	PAN of		Year for whice filed	h last Income Tax R	eturn	Total Ir	ncome			
	(a) (andidate AHLPR4850R	2013-14			Rs.866	757.00			
	(b) Spouse : AHUPJ5372P		2013-14			Rs.200	621.00			
	(c) D	ependents	NIL	NIL NIL						
6		Deta	ls of Assets & Liab	ssets & Liabilities in rupees						
		Description								
Α.		Moveable Asset (Total value)	Rs.6,766,041.29	766,041.29 Rs.5,895,924.76 Rs.58		393.00	Rs.73052.00	NIL		
В.		Immovable Asset								
	(1)	Purchase Price & Development Cost of Immovable Property (Total)	NIL	NIL	NIL		NIL	NIL		
	(ii)	Approximate Current Market Price of Asset (Total Value)	Rs.12,017,250.00	NIL,	NIL		NIL	NIL		
7	(i)	Liabilities								
		Government dues (Total)	NIL	NIL	NIL		NIL	NIL		
	(ii)	Loans from Bank, Financial Institutions & others (Total)	Rs.1,921,898.09	Rs.3,444,173.13	NIL		NIL	NIL		
8.	(0	nest educational qualific five details of School/ Un me of the School/ College	iversity education		certific	ate/di	ploma/ degree	cour		

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VERIFICATION

- I, Alok Ranjan, (the deponent), do hereby verify & declare that the contents of this affidavit are true & correct to the best of my Knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:
- (a) There is no case of conviction or pending case against me other than those mentioned in items 3 & 4 above;
- (b) I, my Spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5&6 above.

Verified at SAHARSA this the 30th day of December 2014

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DEPONENT

Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

- 2 Affidavit should be sworn before an oath Commissioner or Magistrate of the First Class or Before a Notary Public.
- 3 All columns should be filles up & no column to be blank. If there is no information to punish in respect of any item, either "NIL or" Not application as the case may be, should be mentioned
- 4. The affidavit should be either typed or written legibly & neatly.

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